



2026:AHC:66498

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 6451 of 2026

Dheeraj Singh

.....Applicant(s)

Versus

State Of U.P. And 3 Others

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Shyam Shanker Pandey
Counsel for Opposite Party(s)	:	G.A.

Court No. - 69

HON'BLE JITENDRA KUMAR SINHA, J.

1. Supplementary affidavit filed by the learned counsel for the applicant is taken on record.
2. Heard Sri S.S. Pandey, learned counsel for the applicant and Sri B.P. Singh, learned AGA for the State-respondents and perused the record.
3. The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicant with a prayer to release him on bail in Case Crime No. 372 of 2025, under Sections 137(2), 142 BNS and Section 16/17 POCSO Act, registered at Police Station Ahmadgarh, District Bulandshahr, during pendency of the trial.
4. At the very outset, learned AGA submits that notice has been served on the mother of the first informant.
5. It has been argued by the learned counsel for the applicant that applicant is innocent and he has been falsely implicated in this case. It is further submitted that the victim in her statement recorded under Section 183 BNSS has not stated anything against the applicant. It is further submitted that co-accused Bhura and the victim were in love affair and co-accused Gopal has already been granted bail by a co-ordinate Bench of this court vide order dated 20.2.2026 passed in Criminal Misc. Bail Application No. 5205 of 2026. It is further submitted that the applicant has explained his criminal history in the supplementary affidavit filed

today. It is also submitted that the applicant, who has been languishing in jail since 22.12.2025 undertakes that he will not misuse the liberty, if granted. It has also been pointed out that in the wake of heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial.

6. On the other hand, learned A.G.A. has opposed the prayer for grant of bail to the applicant.

7. The victim has been recovered and she has not stated anything against the applicant in her statement recorded under Section 183 BNSS and she stated that she was in lover affair with Bhura and she had left her home with him on her own free will. Co-accused Gopal has already been granted bail by a co-ordinate Bench of this court vide order dated 20.2.2026 passed in Criminal Misc. Bail Application No. 5205 of 2026. The applicant has explained his criminal history in the supplementary affidavit.

8. Upon considering the totality of facts, nature and the evidence reflected from record and without expressing any opinion on merits of the case, I find it to be a fit case for bail. Hence, the present bail application is **ALLOWED**.

9. Let the applicant- **Dheeraj Singh** involved in the aforesaid case crime be released on bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned with the following conditions :-

(i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicant shall not pressurize/intimidate the prosecution witnesses.

(iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii)

recording of statement under Section 351 of B.N.S.S.

(iv) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in the trial court.

(v) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel.

10. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

11. It is clarified that anything said in this order is limited to the purpose of determination of this bail application and will in no way be construed as an expression on the merits of the case. The trial court shall be absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

(Jitendra Kumar Sinha,J.)

March 30, 2026

Abhishek